

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd.

.... Applicant/Petitioner

v.

Value Infratech India Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 03.02.2020

CORAM:

MR. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP

Mr. Sanjay Kumar Singh, IRP

ORDER

CA-826(PB)/2020

Report filed by Resolution Professional is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-826(PB)/2020 stands disposed of.

CA-827(PB)/2020

List the matter on 19.02.2020.

— Sd —

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

— Sd —

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)